

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAVAN, NEW DELHI-110011**

Policy Circular No. 60 (RE-2008) / 2004-2009 Dated: 12th February, 2009

To
All Licensing Authorities
All Customs Authorities

Subject: Acceptance of Tracking Report, duly certified by accredited agent of goods carrier, under FMS and Market Linked Focus Product Scheme.

Attention is invited to para 3.20.3(iv) of Hand Book of Procedures Vol.I (RE 2008). In this regard, references have been received from the Trade and Industry on the issue as to whether a Tracking Report, down loaded from the website of a goods carrier and duly certified by its accredited agent is an acceptable document under para 3.20.3(iv) of HBP Vol. I or not.

The matter has been examined in detail, and it is clarified that certification by goods carrier includes certification by its authorized agent in India. Accordingly, Tracking Report, down loaded from the website of the concerned goods carrier, and duly certified by goods carriers accredited agent(s) in India is an acceptable document under para 3.20.3(iv) of HBP Vol. I. Such a Tracking Report should evidence the arrival of export cargo from India to destination Focus Market. This clarification applies on exports made from 1.4.2006 onwards and shall also apply to Market Linked Focus Product Scheme under Para 3.10.7 & 3.10.8 of FTP.

This issues with the approval of the DGFT.

(Satyan Sharda)
Joint Director General of Foreign Trade

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